

**CC No. 263/2019**  
**CBI Vs. Sarla @ Sarla Devi**

22.09.2020

**Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.**

**None for the accused.**

Matter has been taken up in terms of order of Hon'ble High Court bearing No. 417/RG/DHC dated 27.08.2020, through physical Court hearing.

This matter is at the stage of prosecution evidence.

Sh. Raj Kamal Arya, Ld. Counsel for the accused has sent a request through email seeking adjournment.

In terms of orders of Hon'ble High Court No. 26/DHC/2020 dated 30.07.2020 and No. 322/RG/DHC/2020 dated 15.08.2020, evidence shall be recorded only in *ex-parte* and uncontested matters where the same is required to be tendered by way of affidavit.

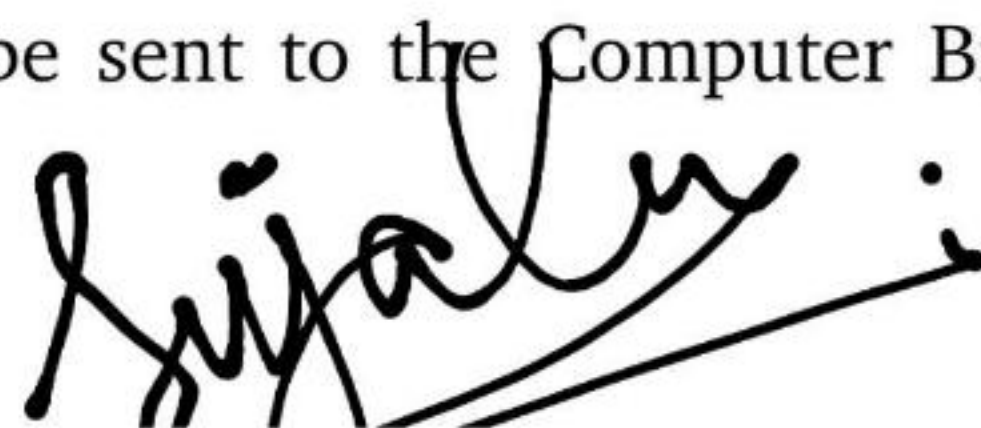
**Accordingly, list on 25.11.2020 for PE.**

**Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.**

**A copy of this order be uploaded on the official website.**

Hard copy of this ordersheet be placed on record on the next scheduled day for physical hearings by this Court.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.



**(SUJATA KOHLI)**

Principal District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/22.09.2020